No.2013/Safety(A&R)/19/12  
New Delhi, dated 20.11.2014

The General Managers  
All Indian Railways,  
Konkan Railway Corp., Navi Mumbai  
Railway Electrification, Allahabad


Please find enclosed the Gazette Notification amending Indian Railways (Open Lines) General Rules, 1976 on the above subject published under Extra-Ordinary Gazette of India GSR 775(E) dated 07.11.2014 for information, necessary action and amendment accordingly in the relevant rules of Indian Railways (Open Lines) General Rules, 1976.

Please bring the contents of the above Gazette Notification to the notice of all concerned.

Receipt of this letter may please be acknowledged.

DA: As above.

(Om Prakash)  
Executive Director/Safety  
Railway Board

Copy forwarded for information and necessary action to :-

1. The Chief Commissioner of Railway Safety/Lucknow  
2. The Chief Operations Managers, All Indian Railways  
3. The Chief Signalling & Telecommunication Engineers, All Indian Railways  
4. The Chief Mechanical Engineer, All Indian Railways  
5. The Chief Electrical Engineer, All Indian Railways  
6. The Chief Safety Officers, All Indian Railways  
7. The Director General, RDSO, Lucknow.  
8. The Director, Railway Staff College, Vadodara.  
The Director, Indian Railways Institute of Transport Management, Manak Nagar, Lucknow.
10. The Director, Indian Railways Institute of Civil Engineering, Pune.
11. The Director, Indian Railways Institute of Mechanical and Electrical Engineering, Jamalpur.
12. The Director, Indian Railways Institute of Signal, Engineering and Telecom, Secunderabad.
13. The Director, Indian Railways Institute of Electrical Engineering, Nasik.
14. The Chief Administrative Officer, Indian Railway Project Management Unit, Shivaji Bridge, New Delhi.
15. The Principals, Zonal Railway Training Institutes, Central Railway, Bhusawal, Eastern Railway, Bhuli, Northern Railway, Chandausi, North Eastern Railway, Muzaffarpur, Northeast Frontier Railway, Alipurduar, North Western Railway, Udaipur, Southern Railway, Tiruchirapalli, South Central Railway, Maula Ali, South Eastern Railway, Sini.
16. The Railway Liaison Officer, Gate No.3, 1st Floor, Jeevan Tara Bldg., Patel Chowk, Parliament Street, New Delhi.
17. The Secretary, Railway Rates Tribunal, Chennai.
18. The CAO, Central Organization for the Modernisation of the Workshops, New Delhi.
19. All Members, Departmental Council and National Council and Secretary Staff Side National Council, 13-C, Ferozshah Road, New Delhi.
20. The General Secretary, NFIR, 3 Chelmsford Road, New Delhi.
21. The General Secretary, AIRF, 4 State Entry Road, New Delhi.
22. The General Secretary, FROA, Room No.256-A, Rail Bhavan, New Delhi.
23. The General Secretary, IRPOF, Room No.268, Rail Bhavan, New Delhi.
24. The Indian Railways Conference Association, DRM’s Building, Accounts Building, Chelmsford Road, New Delhi.

DA: As above. (Om Prakash)
Executive Director/Safety
Railway Board

No.2013/Safety(A&R)/19/12
20.11.2014
New Delhi, dated 20.11.2014

Copy to PSO/Sr.PPS/PPS for information of Board Members (CRB, FC, MT, ME, MM, ML and MS) and Secretary, Railway Board.

Copy to: DG/RPF, DG/RHS

AM(B), AM/CE, AM/Comml., AM(Fin.), AM/L, AM/Mech., AM/Plg., AM/PU, AM(RS), AM/Signal, AM/Staff, AM/Tele, AM/Traffic, AM/Works, AM/IT, AM/T&C

All Exec. Directors, Legal Adviser

DS-I, DS-II, DS-III and DS-IV


20-11-2019
भारत की राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकरण से प्रकाशित
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रेल मंत्रालय
(रेल वॉर्ड)
अधिसूचना

गई दिल्ली, 7 नवम्बर, 2014

सं. का. नं. 775 (४),—केंद्रीय सरकार रेल अधिनियम, 1989 (1989 का 24) की धारा 198 के साथ पटल धारा 60 की उप-धारा (२) के बंध (२) द्वारा प्रदत्त अधिकार का प्रयोग करते हुए भारतीय रेल (चालित लाइन) साधारण नियम, 1976 का और संशोधन करते के लिए निम्नलिखित नियम बनाया है, जवाबदेह—

1. चालित नाम और प्रारंभ,—(१) इस नियमों का संबंधित नाम भारतीय रेल (चालित लाइन) साधारण संशोधन नियम, 2014 है।
(२) ये राजपत्र में प्रकाशन की तारीख को प्रकट होगी।

2. भारतीय रेल (चालित लाइन) साधारण नियम, 1976 के नियम 4.35 में उप-नियम (३) के स्थान पर निम्नलिखित उप-नियम रखा जाएगा, अर्थात्—

"(३) गई गई के प्रमाण के लिए सिलेंडर तब तक गई देना जब तक कि उसका इस बात समाधान नहीं हो जाता कि विशेष अनुरोधों के आधार के विवाद से निकलें व्यक्ति निकले ऐसे चिने या वाहन या वाहन की क्षति पर बाधा नहीं कर रहा है, जो यात्रियों के उपयोग के लिए आवश्यक नहीं है। गई, लोको पश्चिम लोको पश्चिम लोको पश्चिम, वड़ी आवश्यक हो तो, डिब्बे या वाहन या वाहन की क्षति से पहले प्राधिकृत व्यक्तियों को आदेश के लिए राजकीय रेल पुलिस, रेल तुलचा या तथा स्थानीय कर्मचारियों से सहायता लेना।"

[एं. 2013/संस्करण (एकलक्रम)/10/12]

बी. पी. पांडे, सदस्य साराधन और प्रेम साहिब

4393 GI/2014 (१)
New Delhi, the 7th November, 2014

G.S.R. 775(E).—In exercise of the powers conferred by clause (g) of sub-section (2) of section 60 read with section 198 of the Railways Act, 1989 (24 of 1989), the Central Government hereby makes the following rules further to amend the Indian Railways (Open Lines) General Rules, 1976, namely:—
1. **Short title and commencement.**—(1) These rules may be called the Indian Railways (Open Lines) General Amendment Rules, 2014.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Indian Railways (Open Lines) General Rules, 1976, in rule 4.35, for sub-rule (3), the following sub-rule shall be substituted, namely:

"(3) The Guard shall not give the signal for starting unless he has satisfied himself that, except in accordance with special instructions, no person is travelling in any compartment or vehicle or roof of the vehicle not intended for the use of passengers. Guard, Loco Pilot or Assistant Loco Pilot shall take help, if necessary from Government Railway Police, Railway Protection Force and Station Staff to remove the unauthorised persons from the compartment or vehicle or roof of the vehicle".

[No. 2013/Safety(A&R)/19/12]

D. P. PANDE, Member Traffic & Ex-Officio Secy.

**Note.**—The principal rules were published in the Gazette of India Extraordinary, Part-II, Section-3, Sub-section (i), vide, number G.S.R. 445(E), dated the 21st July, 1981 and subsequently amended vide number:

(1) G.S.R. 320, dated the 16th April, 1983,
(2) G.S.R. 352, dated the 30th April, 1983,
(3) G.S.R. 514(E), dated the 27th June, 1983,
(4) G.S.R. 476(E), dated the 28th June, 1984,
(5) G.S.R. 245, dated the 23rd May, 1992,
(6) G.S.R. 83, dated the 17th February, 1996,
(7) G.S.R. 101, dated the 23rd May, 1998,
(8) G.S.R. 47, dated the 13th February, 1999,
(9) G.S.R. 213(E), dated the 18th March, 1999,
(10) G.S.R. 283(E), dated the 26th April, 1999,
(11) G.S.R. 581(E), dated the 3rd July, 2000,
(12) G.S.R. 708(E), dated the 6th September, 2000,
(13) G.S.R. 852(E), dated the 8th November, 2000,
(14) G.S.R. 893(E), dated the 24th November, 2000,
(15) G.S.R. 913(E), dated the 12th December, 2000,
(16) G.S.R. 394(E), dated the 31st May, 2002,
(17) G.S.R. 842(E), dated the 27th December, 2002,
(18) G.S.R. 221(E), dated the 19th April, 2006,
(19) G.S.R. 476(E), dated the 11th August, 2006,
(20) G.S.R. 477(E), dated the 11th August, 2006,
(21) G.S.R. 311(E), dated the 26th April, 2007,
(22) G.S.R. 694(E), dated the 7th November, 2007,
(23) G.S.R. 116(E), dated the 25th February, 2008,
(24) G.S.R. 847(E), dated the 10th December, 2008,
(25) G.S.R. 848(E), dated the 27th November, 2009,
(26) G.S.R. 900(E), dated the 10th November, 2010 and
(27) G.S.R. 705(E), dated the 21st September, 2011.